[Shri A. K. Sen]

whereas the purpose of a statute revision committee is to recommend what further Acts should be passed in order to modernise or improve the existing statutes. That is different.

The Law Commission has been set up. The first part of its duty is to report on various statutes and statute revision. The present Act is really concerned with giving effect to facts which have already been brought about by other legislation.

Shrimati Renu Chakravartty made certain observations. In the Second Schedule attached to the Original Bill, on page 21, there is the reason. This will make it clear why it is quite different from a statute revision committee. The last paragraph there reads:

> *"Jammu and Kashmir (Extension of Laws) Act, 1956*: The amendments have been rendered necessary by reason of two important changes made by the Government Premises (Eviction) Amendment Act, 1956, immediately before the passing of the Jammu and Kashmir (Extension of Laws) Act, 1956, *viz.*, change of the short title from the Government Premises (Eviction) Act, 1950, *into* the Public Premises (Eviction) Act, 1950, and change of the expression "Government premises" into "public premises"."

If some legislation brings about a change, we are to introduce consequential changes in the law if that is affected by such legislation. The hon. Members have had an opportunity to debate the merits at the time that law was passed; this has no concern with the merits or demerits of those changes or laws. It is only put in a complete form as a result of the changes which have already been made.

Mr. Deputy-Speaker: Now, I shall put the motion to the vote of the House.

> "That the Bill to repeal certain enactments and to amend certain other enactments, as passed by Rajya Sabha, be taken into consideration."

The motion was adopted.

Mr. Deputy-Speaker: There are no amendments. I shall put the clauses and the schedules to the vote of the House. The question is:

> "That clause 2 stand part of the Bill."

The motion was adopted.

Clause 2 was added to the Bill.

Clauses 3 and 4, the First Schedule, the Second Schedule,

Clause 1, the Enacting Formula and the Title were added to the Bill.

Shri A. K. Sen: Sir, I beg to move:

> "That the Bill be passed."

Mr. Deputy-Speaker: I shall put the motion to the vote of the House. The question is:

> "That the Bill be passed."

The motion was adopted.

RESOLUTION RE: INTERNATIONAL CONVENTION FOR PROTECTION OF CULTURAL PROPERTY IN EVENT OF ARMED CONFLICT

The Minister of State in the Ministry of Education and Scientific Research (Dr. K. L. Shrimali): Sir, I beg to move the following Resolution:

> **"This House approves the Convention for the protection of cultural property in the event of armed conflict, as passed at the Hague on the 14th May, 1954, and signed by the representatives of the Government of India and of the Governments of certain other countries, and is of the opinion that the said convention should be ratified by the Government of India."**

Sir, in moving this Resolution, I should like to say a few words with regard to the origin of this Convention and some of its special features. During the last World War, it was realised that along with the other ravages of war, the greatest damage that awed us was the destruction of cultural property. History of culture is the history of human civilisation. If we destroy the cultural property, we destroy the very basis of civilisation. Unfortunately, during war, people stoop to the lowest bottom and the finer instincts and human values are lost sight of with the result that human beings do not discriminate between good things of life and evil things. This truth was realised by UNESCO and a conference was called at the Hague on 14th May, 1954, where this convention was adopted.

This document has three parts: one is the Convention for the protection of cultural property in the event of armed conflict, the second is the Regulations for the execution of the said convention and, thirdly, there is a Protocol to the convention for the protection of cultural property in the event of armed conflict.

Article 1 of this convention defines "cultural property", which covers movable or immovable property of great importance to the cultural heritage of every people, such as monuments of architecture, art or history, whether religious or secular, archaeological sites; groups of buildings which, as a whole, are of historical or artistic interest; works of art, manuscripts, books and other objects of artistic, historical or archaeological interest, as well as scientific collections and important collections of books or archives or of reproductions of the property defined above. Then it covers buildings whose main and effective purpose is to preserve or exhibit the movable cultural property defined in sub-paragraph (a) such as museums, large libraries and depositories of archives, and refugees intended to shelter, in the event of armed conflict, the movable cultural property defined in sub-paragraph (a). Then there are centres containing a large amount of cultural property as defined in sub-paragraphs (a) and (b), to be known as "centres containing monuments".

There is a provision for safeguarding of the cultural property. It is said:

> "The High Contracting Parties undertake to prepare in time of peace for the safeguarding of cultural property."

And, they are expected to take measures which they consider appropriate.

The most important provision in this convention is to enjoin upon the contracting parties to respect the cultural properties, whether the cultural property is within the territories which are in the possession of the contracting parties or to the parties in the opposite camp. To whichever side the cultural property may belong the contracting parties are expected to show respect towards it, and should not do anything which would do damage or harm to the cultural property.

The High Contracting Parties also undertake to prohibit, prevent and, if necessary, put a stop to any form of theft, pillage or misappropriation of, and any acts of vandalism directed against cultural property.

Then, after the armed conflict if some territories have been occupied by the opposite parties, people are expected to respect the cultural property, and the occupying powers are expected to co-operate with the national authorities to take all such measures which may help in the preservation and protection of cultural property.

There will be a distinctive emblem which will mark all the cultural property which needs protection. Just as we have a mark for the International Red Cross Society there will be an emblem to protect all the cultural property.

[Dr. K. L. Shrimali]

It is proposed to maintain under these articles an international register which will enter all the cultural property which requires special protection.

Certain special measures will be taken when the cultural property is being transported from one territory to another. It will have all the protection of the contracting authorities and the cultural property will be transported under special protection.

With regard to regulations there is a provision for the appointment of a Commissioner-General for cultural property. An international list will be prepared. Names will be suggested by the contracting parties and the list will be periodically revised on the basis of requests formulated by the contracting parties.

With regard to Protocol the contracting parties undertake to prevent the exportation from a territory occupied by them during an armed conflict, of cultural property as defined in Article 1. If certain property has been imported into any territory directly or indirectly, it enjoins upon the contracting party to return it safe to the party to which it belongs at the close of the hostilities.

These are some of the provisions of this convention. It is quite true that humanity has now discovered weapons which can destroy everything including civilisation itself. To that extent this convention becomes ineffective. But, at the same time, this convention is a reminder to humanity that if cultural properties are destroyed it will destroy the very basis of civilisation. It also awakens the conscience of mankind.

At the conference the convention was signed by 44 nations and among these who signed were USA, UK, France, German Federal Republic and Japan. Included among the 44 nations which have signed the convention but have not yet ratified it are: USA, UK, France, German Federal Republic and Japan. The information that we have received up to 24-5-1957 shows that so far 10 countries have ratified the convention. Among the countries which have ratified the convention are: Byelo Russia, Egypt, Hungary, Mexico, Poland, St. Merino, Ukranian S.S.R., Union of Burma, USSR, and Yugoslavia. In addition, Bulgaria and Equador have become parties to the convention but not to the Protocol.

India has always stood for peace. India has always not only respected its old culture, but has respected the cultures of other countries, and it is in consonance with our general policy that we should ratify the convention. The Rajya Sabha gave unanimous support to this convention, and I appeal to the House to adopt this motion.

Mr. Deputy-Speaker: Resolution moved:

> "This House approves the Convention for the protection of cultural property in the event of armed conflict, as passed at the Hague on the 14th May, 1954, and signed by the representatives of the Government of India and of the Governments of certain other countries, and is of the opinion that the said Convention should be ratified by the Government of India"

Shri H. N. Mukerjee (Calcutta-Central): Mr. Deputy-Speaker, Sir, I welcome the resolution which has been brought up by the Minister, and I only wish that we in this House had an opportunity of ratifying this Convention even earlier. The Convention was signed at the Hague in May, 1954, and we have taken about three years before ratification. I know that there are certain formalities to be gone through, and, surely, the different Ministries of the Government of India which are concerned in this matter had to be consulted; but even so I feel that this matter perhaps might have been

expedited. In any case, it is a pleasant thing that now we are having a ratification of this Convention.

I find that there are certain countries like the United Kingdom or the United States of America which, even though they were signatories to the Convention at the Hague, have not yet confirmed it. On the other hand, I find the Soviet Union and certain other countries have already ratified it. I do not deduce any conclusions therefrom, but I fear that the United Kingdom when it sent its forces to bomb mosques in Oman, which certainly had some kind of architectural importance, had a kind of guilty feeling about this matter, and that is why perhaps there is this delay in ratification.

Sir, war in these days has become such a nightmare that whatever is done to minimise the effects of the devastation which war lets loose is certainly welcome. But I fear that we cannot have any effective precaution against the destruction of our cultural properties till we outlaw the kind of war which is carried on in the present day. At one time there was a kind of a halo or romance about war But there is nothing like that today It is sheer diabolical horror, and when we hear about what is going to happen to the world when all the forces of nuclear warfare are let loose, then we despair about the future of civilisation. Therefore I feel that as we ratify this kind of Convention, we recall to ourselves the determination, which we must have in India in particular, to bring about the outlawing of the kind of warfare which is threatening the world today.

In regard to this Convention as it has been formulated at the Hague, I have certain grouses, even though I know that till this Convention is actually sought to be put into execution these defects would not be removed. But I find that there is a very specific mention of a qualifying idea, that the obligations mentioned in paragraph 1, which is a vital paragraph of the Article, may be waived in cases where military necessity imperatively requires such a waiver. Now, military necessity can very well be defined by States at war in such a fashion as would enable them with impunity to disregard the obligations imposed upon the States by this particular Convention. I should, therefore, wish that our Government tries later on to bring about a change in this particular clause which says that where military necessity demands it, then all these articles would be waived and the special protection given to cultural properties, cultural monuments, etc. would not then be available.

I find also certain other provisions which in war time are likely to cause a great deal of difficulty. Special protection is offered to cultural property and to centres containing monuments and other immovable cultural property provided they "are situated at an adequate distance from any large industrial centre or from any important military objective constituting a vulnerable point such as, for example, an aerodrome, broadcasting station, establishment engaged upon work of national defence, a port or railway station of relative importance or a main line of communication". This is provided here.

I feel, for example, in our country we have very important cultural treasures situated near strategic places. Take, for example, Bombay. Very near Bombay is the island of Elephanta, and Elephanta houses some of our greatest cultural treasures. If Bombay is going to be, kind of, put out of commission for any purpose of defence, that is a different matter. But Bombay we cannot put out of commission in case there is a war—which Heavens forbid. But in that case there will be hardly any protection to the architectural treasures in the island of Elephanta. Let us take, for example, Mahabalipuram, not very far from Madras. And Mahabalipuram itself is right on the sea

[Shri H. N. Mukerjee]

and you get a light-house also there. And altogether the argument might be propounded that Mahabalipuram is so very near Madras and right on the sea with a light-house also, and therefore the cultural treasures there should not be entitled to protection. Or take Konarak which is also near the sea. There would be this kind of difficulty. I could multiply instances. But this shows, we operate today in such a difficult situation that even on a matter where every country is united in regard to the protection of cultural property, we cannot formulate our decisions in a manner which would be entirely satisfactory.

Then I find that it is said that "a centre containing monuments shall be deemed to be used for military purposes whenever it is used for the movement of military personnel or material, even in transit". Now, "even in transit" is an expression to which I take objection. Ajanta and Ellora are not very far from Aurangabad. Suppose "in transit" is interpreted in a particular fashion, there might be some difficulty about giving real protection in war time to such places as Ajanta and Ellora.

Sir, I have just hurriedly gone through the provisions of this Convention, and I find that there are certain difficulties. I see also that a reference is made to the case of a port, railway station or aerodrome, and if there is any immovable cultural property situated near a port, railway station or aerodrome, it will be almost impossible to offer it the protection that we ought to give it.

These are the difficulties that arise in regard to the working of this Convention. I know that these difficulties will be sought to be removed after we have collected some experience later on. But there is no invoking of these provisions—we do wish that we could outlaw war altogether—but if there is a war we cannot invoke the protection of this Convention. If a nuclear war is let loose on the world there is not the ghost of a chance of saving our architectural and other cultural treasures in this country.

Speaking on this matter I am reminded of two other items to which I shall make a very hurried reference. One was, I was grieved beyond words when I found our own Government not being particularly careful about the cultural treasures which are there in our country, even in peace time. I refer to a matter about which Dr. Shrimali is very well conversant, and that is the fate of the Nagarjunakonda relics. The other day in the other House Dr. Shrimali said that "all the relics there could not just be saved; the Government is taking all possible measures to protect whatever could be protected". I know there has been some difficulty in this matter because of Andhra Desh needing the Nandikonda project going ahead and that sort of thing. I do not want to stand in the way of the Nandikonda project, but it hurts me like anything to see the Nagarjunakonda relics being washed away—and they are being washed away. The Architectural Department told the Government very clearly that it is absolutely impossible to save all the relics. Government has an idea of putting the museum somewhere, having an artificial lake and an island there and all kinds of other contraptions. But actually the idea is that on an architectural site the site should be maintained and the museum should be on the site itself, not somewhere else. But here we have said good-bye to all ideas in regard to cultural property.

I wish also to refer to another matter which is mentioned in the protocol here. It says, "Each High Contracting Party undertakes to prevent the exportation from a territory occupied by it during an armed conflict, of cultural property as defind in article 1 of the Convention". They also undertake "to return at the close of hostilities, cultural property which

is in its territory". What has happened in our country is that even without a war happening, our cultural properties have been taken away to Great Britain. The India Office Library is an instance in point. We have been crying hoarse for so many years now for the return of the India Office Library and the cultural treasures which had been taken away to London. Government tells us over and over again, in answers to repeated questions in this House, that there is no response from the United Kingdom in regard to the return of the India Office Library, which belongs to us. In peace time, Sir, the artistic treasures, cultural property, which belong to us when take away to other countries and even though we have the most friendly relations, we cannot get them back. And we now have the convention that after the war, after the country is occupied, we shall get everything returned by the occupying power. But the world being conditioned as it is today, other considerations than considerations of decency and international equity and international equal relationship prevail. And that is why we find that the whole world is in such a very sorry mess. Even so, we wish that every effort is made to bring about the preservation of our cultural properties and this convention is a step in that direction.

This convention by itself will not be enough. We do want an outlawry of war, especially of nuclear warfare and all that kind of monstrosity which now threaten civilisation So, I feel that when we pass this resolution, ratifying the convention, we should recall and reinforce our determination not to rest till we have brought about the outlawry of the kind of war which threatens the future of civilisation and of all mankind.

I support this resolution and welcome it.

श्री बलराज सिंह (फिरोजाबाद) : उपाध्यक्ष महोदय, इस प्रस्ताव का मैं स्वागत करता हूं और चाहता हूं कि यह सदन इस को सर्वसम्मति से पास करे । इस के साथ ही यह भी आवश्यक है कि हम उन विचारों की तरफ भी बढ़ें, जो कि दुनिया में किसी प्रकार के युद्ध को खत्म करने के लिये कटिबद्ध हैं । चूंकि इस प्रस्ताव का असर युद्ध की विभीषिकाओं पर पड़ता है और इस के द्वारा हम उन को कम करने में समर्थ होंगे, इसलिये यह प्रस्ताव पास होना चाहिये, लेकिन उन कदमों का भी स्वागत करना चाहिये, जो कि दुनिया में किसी प्रकार के युद्ध को खत्म करने के लिये आवश्यक है । इस सिलसिले में मैं यह सुझाव पेश करना चाहूंगा कि हिन्दुस्तान की सरकार और हमारे प्रधान मंत्री इस तरह के कदम उठायें, जिस से दुनिया में एक ऐसी वर्ल्ड गवर्नमेंट —विश्व सरकार—की स्थापना हो सके, जिस में आबादी—जनसंख्या— के हिसाब से प्रतिनिधि चुने जायें और उस गवर्नमेंट का यह काम हो कि वह दुनिया में किसी प्रकार की लड़ाई न होने दे ।

जहां तक हिन्दुस्तान की जनता का प्रश्न है, वह हमेशा से ही शान्तिप्रिय रही है । हम ने कभी भी किसी पर हमला करने की कोशिश नहीं की है और अपनी उसी परम्परा के अनुसार हम चाहते हैं कि दुनिया में इस तरह की परिस्थितियां कायम हों कि कोई युद्ध हो ही नहीं और जब कोई युद्ध नहीं होगा, तो फिर इस तरह के प्रस्तावों की आवश्यकता भी नहीं होगी । लेकिन आज, जब कि दुनिया में लड़ाई का खतरा बना हुआ है, इस तरह का प्रस्ताव पास करना आवश्यक है कि हम लड़ाई में सांस्कृतिक महत्व की चीजों की रक्षा करें । फिर भी हम को यह प्रयत्न करना चाहिये कि दुनिया में लड़ाई का अवसर ही न आये ।

श्री सिंहासन सिंह (गोरखपुर) : उपाध्यक्ष महोदय, जो प्रस्ताव आज इस भवन के सामने है, वह इस बात का निर्देशक है कि

[श्री सिंहासन सिंह]

दुनिया के देश और बड़ी बड़ी शक्तियां इस विचार-धारा पर आ रही हैं कि वे सांस्कृतिक वस्तुओं का नाश न करें, क्योंकि उन का नाश हो जाने पर हमारी सारी सभ्यता का नाश हो जायेगा और कुछ भी बाकी नहीं रहेगा। लेकिन, जैसा कि हमारे भाई श्री हीरेन मुकर्जी ने कहा है, जब तक दुनिया में न्युकलियर बमों की लड़ाई का डर बना रहेगा और दुनिया की बड़ी शक्तियां—एक तरफ़ अमरीका और दूसरी तरफ रूस—अल्टीमेट वैपन की तलाश में रहेंगे, जोकि सब से ज्यादा नुक्सान कर सके, तब तक इस प्रकार के प्रस्ताव का कोई विशेष अर्थ नहीं है। पिछले दिनों हम ने अखबारों में पढ़ा है कि रशिया ने एक ऐसा अस्त्र निकाला है, जोकि एक स्थान पर बैठे बैठे हजारों मील की दूरी पर भेजा जा सकता है और वहां पर निर्दिष्ट स्थान पर मार कर सकता है। इस अवस्था में इस बात का पता नहीं चल सकेगा कि कौन सा स्थान सांस्कृतिक महत्व का है, कौन सा मन्दिर है और कौन सी लाइब्रेरी है और सब कुछ स्वाहा हो जायगा। इसीलिये इस बात की मांग की जा रही है कि न्युकलियर बम को बैन कर दिया जाय। इस कनवेन्शन को हम रैटिफाई कर रहे हैं और करना जरूरी भी है, लेकिन इस के साथ ही इस सदन को यह प्रस्ताव ऐड कर देना चाहिये कि हम अनुभव करते हैं कि अगर इस प्रस्ताव को सार्थक करना है और वास्तव में सांस्कृतिक महत्व के स्थानों की रक्षा करनी है और संसार की सभ्यता को बचाना है, तो यह आवश्यक है कि हवाई जहाजों के द्वारा बांबिंग सिस्टम को बन्द कर दिया जाय और जब तक यह नहीं होता, तब तक यह प्रस्ताव कागज पर ही धरा रह जायगा और इस का महत्व एक मनोवैज्ञानिक विचार और अभिलाषा से अधिक नहीं होगा। इस सम्बन्ध में कोई अमेंडमेंट पेश करने का मौका तो नहीं मिला, लेकिन अगर गवर्नमेंट चाहे, तो यह ऐड कर दिया जाय कि हम यू० एन० ओ० से अपील करते हैं कि न्युकलियर वारफेयर को बैन कर दिया जाय, क्योंकि उस का खतरा रहते यह प्रस्ताव एक आकांक्षा मात्र रह जायगा और उस का कोई विशेष असर होने वाला नहीं है।

अभी इस सदन में एक धारा पढ़ कर सुनाई गई है, जिस में किसी विशेष स्थान की स्थिति का जिक्र किया गया है और कहा गया है कि अगर कोई सांस्कृतिक महत्व का स्थान किसी ऐसी जगह के करीब हो, जोकि युद्ध की दृष्टि से महत्वपूर्ण हो, तो वह इस कनवेंशन के अन्तर्गत नहीं होगा। दिल्ली में ऐसे बहुत से स्थान हैं, जोकि सभ्यता और संस्कृति की दृष्टि से बहुत महत्वपूर्ण हैं, लेकिन इस धारा के अनुसार वे रक्षा के योग्य नहीं समझे जायेंगे। उदाहरण के लिये हमारा यह पार्लियामेंट भवन राज्य सत्ता का विषय भी है और ज्ञान का विषय भी है, लाइब्रेरी भी है। इस में भेद कैसे किया जा सकेगा? जब बम यहां गिरेगा, वह सब कुछ नष्ट कर देगा। मैं समझता हूं कि किसी भी देश में कोई स्थान ऐसा नहीं होगा, जो कि सांस्कृतिक दृष्टि से महत्वपूर्ण हो और स्ट्रेटेजिक स्थानों से कुछ मील दूर हो, सिवाय उन पुराने मन्दिरों और मकबरों के, जो कि जंगलों में हैं या किसी अलग अलग जगह पर स्थित हैं। लेकिन अगर कोई पलटन उस रास्ते से निकल गई, तो उन को भी बाम्ब किया जायगा। मैं यह निवेदन करना चाहता हूं कि इस प्रकार की धाराओं से इस कनवेन्शन का कोई महत्व नहीं रह जाता है। फिर भी इस में का हृदय से समर्थन करता हूं। दुनिया में शान्ति बनाये रखने के लिये जो भी काम किया जाय, वह अच्छा है। यह खेद की बात है कि यू० एस० ए० और यू० के० ने अभी तक इस कनवेन्शन का

समर्थन नहीं किया है, हालांकि इस को बने तीन चार साल हो गये हैं। जहां तक हिन्दुस्तान का ताल्लुक है, लड़ाई का खतरा हिन्दुस्तान से नही है, वह यू० के० से है और यू० एस० ए० से है। अभी अभी यू० के० और फ्रांस ने मिल कर मिश्र पर आक्रमण किया और इस तरह दुनिया मे लड़ाई का खतरा पैदा कर दिया। उस छोटी सी लड़ाई में कितना नुक्सान हुआ, इस का पता तो बाद मे चलेगा, लेकिन जब तक यू० एस० ए० और यू० के० इस का समर्थन न करें, तब तक यह समझौता एकागी होगा। आज दुनिया में दो विचार-धाराओ मे सघर्ष हो रहा है और उन का मिलन नही हो रहा है। डिस-आर्मामेंट काफ़रेस कई महीने तक बैठी रही। और आखिर मे बगैर कुछ फ़ैसला किये उठ गई। बडी शक्तियो मे इस बारे में बड़ा मतभेद है कि कौन से अस्त्रों को हम कम करें, कितनी सेना कम करें, इत्यादि। नतीजा यह है कि उन मे कोई फैसला नही हो सका है। इस बात की बहुत आवश्यकता है कि इस समय राष्ट्रो मे शस्त्रास्त्र बढ़ाये जाने की जो प्रवृत्ति है, उस का अन्त किया जाय। तभी दुनिया में शान्ति बनी रह सकती है और तभी सभ्यता और संस्कृति की रक्षा हो सकती है।

इस सदन मे इस बात का भी जिक्र किया गया है कि लन्दन में हमारी जो लाइब्रेरी पड़ी हुई है, उसे लौटाया नही जा रहा है। अभी बताया गया है कि इस कनवेन्शन के अनुसार, अगर युद्ध मे एक राष्ट्र किसी दूसरे राष्ट्र की सांस्कृतिक महत्व की वस्तुएं अपने यहां ले जाता है, तो युद्ध के बाद वह उन वस्तुओं को उस राष्ट्र को वापस कर दे, जोकि वास्तव में उन का मालिक है। शायद यू० के० का यह ख्याल हो कि वह लाइब्रेरी उस ने किसी युद्ध में नही ली, बल्कि हिन्दुस्तान पर कब्जा करने के बाद शान्तिकाल में ली, इसलिये उस लाइब्रेरी को वापस नहीं किया जा सकता है। यह उस की जबर्दस्ती है। लेकिन जो कुछ भी हो, इस प्रस्ताव का समर्थन करते हुए हम यू० एन० ओ० और बड़े बड़े राष्ट्रो से यह अपील करेंगे कि अगर वे वाकई वह चाहते है कि सांस्कृतिक चीजों और स्थानों की रक्षा होनी चाहिये, तो यह जरूरी है कि शस्त्रास्त्रों पर रोक लगाई जाय। तभी प्राणी-मात्र की रक्षा होगी और सभ्यता की रक्षा होगी। आइनस्टन ने कहा है कि तीसरी वर्ल्ड वार कैसे होगी, यह तो मै नही कह सकता, लेकिन चौथी वर्ल्ड वार तीर और धनुष से होगी, क्योंकि तीसरी वर्ल्ड वार में सब कुछ नष्ट हो जायगा, सभ्यता और संस्कृति और विज्ञान सब कुछ मिट जायगा। इसलिये जब शस्त्रास्त्रों का निर्माण बन्द कर दिया जायगा, तभी इस प्रस्ताव का प्रयोजन सिद्ध हो सकेगा, अन्यथा नही।

श्री रघुनाथ सिंह (वाराणसी) : उपाध्यक्ष महोदय, यह जो संकल्प आज यहां पर उपस्थित किया गया है इस का मै हार्दिक समर्थन करता हूं। इस संसार में बहुत वर्षों से युद्ध की विभीषिका के कारण तथा युद्ध छिड़ने के कारण सभ्यताओं का नाश होता आया है। आज फोनेशियन सभ्यता का अस्तित्व ही खत्म हो गया है। सिपियों ने जब अपनी रोमन सेना के साथ कारथेज पर हमला किया तो उस ने वहा की सेना को ही नही हराया बल्कि सारे कारथेज को उस ने फूक दिया और उस के साथ ही साथ जो फोनेशियन सभ्यता थी उस का भी नाश हो गया। दूसरी मिसाल हमारे सामने एलेग्जेंडरिया की है। उस का पुस्तकालय इजिप्ट में सब से बडा पुस्तकालय तथा सारे विश्व का इतिहास उस में था। लेकिन जब अरब लोगों ने एलेगजेंडरिया पर आक्रमण किया तो सारे के सारे पुस्तकालय को फूक दिया गया। आज कुछ भी पता नही कि इजिप्ट की क्या सभ्यता थी तथा उन समीपवर्ती देशो की क्या सभ्यता थी।

[श्री रघुनाथ सिंह]

इस के पश्चात जब हम भारत की ओर नजर दौड़ाते हैं तो हमें पता चलता है कि पाली भाषा में बौद्ध साहित्य का एक भी ग्रन्थ भारत में उपलब्ध नहीं है । जितने भी बौद्ध ग्रन्थ हमें दिखलाई देते हैं उन सब का पाली ट्रांसलेशन ही हमारे सामने आया है । चाहे वह सीलोन से आया हो, चाहे तिब्बत से और चाहे बर्मा से । बौद्ध धर्म ने भारत में जन्म लिया । यहीं उस का विकास हुआ और यहां से वह दूसरे देशों में फैला । लेकिन उस के जो मूल ग्रन्थ है उन का हिन्दुस्तान से लोप हो गया है ।

हम में असहिष्णुता की भावना पैदा हो गई है । इस का अन्त होना चाहिये । आज तीन हजार वर्षों के बाद इस प्रकार का एक सुन्दर प्रस्ताव हमारे सामने आया है । हम ही नहीं बल्कि सारा विश्व इस प्रस्ताव का समर्थन करेगा । आप को मालूम होगा कि ट्राय पर जब ग्रीक लोगों ने हमला किया तो ट्राय की सेना को ही नहीं हराया बल्कि सारे ट्राय को फूंक दिया । आज हमें यह भी पता नहीं है कि ट्राय कहां था । हम देखते हैं कि जब जब युद्ध हुए हैं, जब जब किसी देश ने दूसरे देश पर आक्रमण किया है, तो न केवल वहां की सेनाओं को ही हराया है और उन का नाश किया है बल्कि वहां की सभ्यता का भी, वहां की संस्कृति का भी नाश किया है । वहां के साहित्य का भी नाश किया है । आज यदि हमारे पास अजन्ता और अलोरा न होते तथा भूमि में पुरातत्व गर्भ न होते तो आज हमारी सभ्यता का भी कुछ पता न होता । उस का नाम निशान न मिलता । मैं काशी का रहने वाला हूं । अगर आप सारनाथ में आवें तो आप देखेंगे कि जितने वहां के मन्दिर थे तथा जितनी भी पुरानी चीजें थीं वे सब की सब ध्वंस कर दी गई हैं । मैं समझता हूं कि यह कहना मेरे लिये ठीक होगा कि उत्तर भारत में दो सौ वर्ष से पहले के कोई भी मन्दिर आप नहीं पायेंगे । आप को नार्दर्न इंडिया में दो सौ वर्षों से अधिक पुराना मन्दिर नहीं मिल सकता है । आज जो हमारी सभ्यता है, जो भारतीय सभ्यता है, उस को दक्षिण भारत के मन्दिरों में ही खोजना पड़ता है । हमारी वास्तु कला क्या थी ? पाली भाषा क्या थी ? हमारी सभ्यता क्या थी ? हमारी संस्कृति क्या थी ? इन सब का युद्ध होने के कारण विनाश होता आया है और इस प्रकार की प्रवृत्तियों को हमें रोकना चाहिये । इस का कारण यह है कि देश फिर बन सकते हैं । जातियां फिर बन सकती हैं । लेकिन जो सभ्यता एक बार लोप हो जाती है वह सभ्यता फिर नहीं आ सकती है ।

इस के अन्दर दो क्लाज रखे गये हैं । एक तो ट्रांसपोर्ट के वास्ते है और दूसरा परसनल के वास्ते है । यह कहा गया है कि युद्ध काल में ऐसी वस्तुओं का ट्रांसपोर्टेशन हो जाना चाहिये, एक देश से दूसरे देश में और उन को सुरक्षित स्थानों पर भेज दिया जाय । साथ ही साथ यह भी कहा गया है कि जो लोग इस काम को करें उन की भी रक्षा की जानी चाहिये । उन का रक्षा का भी प्रबन्ध किया जाना चाहिये । इस प्रकार से जो नियम बनाये गये हैं वे करीब करीब रेड क्रास के नियमों के आधार पर ही बनाये गये हैं । ये नियम रेडक्रास के नियमों के समानान्तर हैं । इन नियमों को मैं ने देखा है । मैं इन का स्वागत करता हूं । इन का हृदय से समर्थन करता हूं । लेकिन मुझे आश्चर्य है कि संयुक्त राष्ट्र संघ के विधायकगण हैं, जिन्हों ने संयुक्त राष्ट्र संघ की स्थापना की है और जो संयुक्त राष्ट्र संघ के सिद्धान्तों में विश्वास रखने का बहुत बड़ा दावा करते हैं उन में से दो महान राष्ट्र जिन को वीटो का अधिकार भी प्राप्त है यानी यू० एस० ए० तथा यू० के० वे इस में क्यों नहीं

आज तक सम्मिलित हुए हैं ? यह मेरी समझ में नहीं आया है । यह बहुत ही आश्चर्य की बात है । लेकिन जहां तक भारत का सम्बन्ध है वह तो एक पोसफुल नेशन है । वह संसार में शान्ति चाहता है । इस दृष्टि से मैं इस का समर्थन करता हूं और आशा करता हूं कि जो राष्ट्र अभी तक इस में शामिल नहीं हुए हैं वे भी इस में शामिल हो जायेंगे । इस का सम्बन्ध किसी देश विशेष से नहीं है । किसी जाति विशेष से नहीं है । इस का सम्बन्ध तो सारी मानवता से है । मनुष्य से है । सभ्यता से है । संस्कृति से है । इन सब की रक्षा करना मनुष्य का कर्तव्य है । मानव का कर्तव्य है । मैं श्रीमानी साहब को धन्यवाद देता हूं कि उन्हों ने इस प्रस्ताव को यहां पर उपस्थित किया है । मैं दूसरे राष्ट्रों से प्रार्थना करता हूं कि वे भी इस में शामिल हों । रेडक्रास का जैसा इंतिज़ाम है, उसी प्रकार का इंतिज़ाम इस के सम्बन्ध में भी होना चाहिये ।

Shrimati Ila Palchoudhuri (Nabadwip): Mr. Deputy-Speaker, Sir, this is a resolution that all civilised nations must support and I am sure that India, and we in this Parliament, support it whole-heartedly. This resolution has really no meaning unless we can do away with nuclear warfare. For that also, we passed an unanimous resolution in the last session of this Parliament brought forward by our hon. Defence Minister that we want that nuclear warfare should be stopped.

This convention was passed on the 14th May, 1954 and I am very sorry to note that we are taking three years to ratify this, because this is, after all, a matter which is really very near our hearts. We know that whenever there is war, vandalism of civilisation takes place and a civilisation which is now known so much becomes dead to the future generation that is coming, because they will never know what existed.

As the previous speaker pointed out, there are several examples of this in India. I do not want to multiply them. We know what happened to the Nalanda University; so much was burnt out that we do not know what existed there. So, naturally, what we have at the moment, we must protect it by whatever means we have at our command.

Dr. Shrimali has said that we will have emblems like the Red Cross emblem and so on. That will apply when there is conventional warfare. But if there is nuclear warfare, how can the emblems be recognised from the air, particularly when there is this clause which must be satisfied that cultural edifces are to be situated sufficiently far from strategic positions? That is a clause which is very damaging. If there is any way by which we can suggest that this clause could be remodelled, we must try our best to do that, because there are so many things which are not far enough from strategic positions and we stand to lose all of them. This clause must be brought to the notice of such countries as may ratify this convention. Perhaps if we put our whole effort into this, this clause can be remedied and I think we must make up our mind to influence world opinion with the utmost force at our command.

I would like to suggest one other thing. I thank that some ways have been found out with modern scientific research by which there is a way of protecting books, papers and manuscripts even from nuclear weapons. Perhaps we may make more research about it and keep them in readiness, because, as the world stands today, we do not know whether we can really sway the world not to get into this nuclear warfare. So, let us have these measures at hand, which modern science has devised to protect particularly manuscripts and books. Even though we may not be able to protect statutes, architecture, etc., There are ways of protecting manuscrips and

[Shrimati Ila Palchaudhuri]

books even from nuclear warfare; to a certain extent, that is possible now-a-days. That research has to be followed up with the utmost acceleration. Our manuscripts and books and wonderful libraries are the first things that we must seek to protect and we must find in our scientific research various ways by which we can do this. This must be one of the things for which we have to give priority so that even if there should be, heaven forbid, nuclear war, at least the very important manuscripts and books could be given the best and most scientific sort of protection. With these words I heartily and warmly support this Resolution and I hope that world opinion will be in conformity with India to prevent warfare and there will be no need of such resolutions in the future

श्री श्रीनारायण दास (दरभंगा) : उपाध्यक्ष महोदय, यह बडे हर्ष का समय है कि इस सदन को सशस्त्र संघर्ष की अवस्था मे सांस्कृतिक सम्पत्ति की रक्षा के लिए एक ऐसे अन्तर्राष्ट्रीय कंवेंशन का समर्थन करने का अवसर मिला है जो मानवता के लिए, जो कि कभी कभी संघर्ष के अन्धकार से अच्छादित मालूम होती है, एक ज्योति सा मालूम होता है। जब हम आज के समाज और मानव मनोविज्ञान का विश्लेषण करते हैं तो यह पाते है कि जहां एक तरफ समाज बहुत ऊंचे ऊंचे खयालात का हामी है और ऊंची से ऊंची बात का मानने वाला है, वहां यह भी पाते है कि उसी समाज का एक अंग नीचे से नीचे ख्याल का भी मानने वाला है। जहां हम 'वसुधैव कुटुंबकम' की बात करते है वहा हमे अस्पृश्यता के भी दर्शन मिलते है। जहां हम दुनिया मे दोस्ती और मैत्रीभाव स्थापित करना चाहते हैं वहां आज संसार में कई जगहो पर रंगभेद के मामले भी देखने में आते है। सशस्त्र संघर्ष की बर्बरता और उसमें पढ़े राष्ट्र की सांस्कृतिक सम्पत्ति की सुरक्षा यह भी इसी प्रकार की दो विरोधी भावनायें हैं। यह इस प्रकार का पहला ही कंवेंशन नहीं है। इस प्रकार के कई अन्तर्राष्ट्रीय कंवेंशन निर्मित हो चुके हैं और समय समय पर हम लोगों ने भी उन का समर्थन किया है। दूसरे देश वाले भी इस तरह के कंवेंशन्स का समर्थन करते हैं।

जब हम इस कंवेंशन पर विचार करते है तो हमारा ध्यान जाता है कि आज सशस्त्र संघर्ष की अवस्था संसार में क्यो पैदा हुई है। अगर उस के पैदा करने वाले ऐसे लोग होते जिन को कि हम बर्बर कहते है, या जिन को हम कहते है, कि वह जंगली हैं तब हमें उतना आश्चर्य न होता। लेकिन समय समय पर संसार में ऐसी परिस्थिति पैदा होती है जिस में हम देखते हैं कि बड़े से बडे राष्ट्र ऐसी बातें करते है, ऐसा वातावरण पैदा करते हैं कि मालूम होता है कि सभ्यता की सारी निशानी ही खत्म हो जाएगी। मै इस बारे में ज्यादा वक्त नही लूंगा, सिर्फ इतना कहना चाहूंगा कि जहा हम एक तरफ शांति शांति का दम भरते है, संयुक्त राष्ट्र संघ मे या दूसरी संस्थाओ मे, वहा उन्ही देशो के लोग, उन्ही देशो के बडे बड़े राजनीतिज्ञ सुबह से शाम तक इस बात को सोचने में लगे रहते है कि कैसे वह देश मे ऐसे ऐसे अस्त्र शस्त्र, ऐसे ऐसे राकेट तैयार करे कि घर बैठे दूसरे देश पर उन्हे फेंक कर सर्वनाश करे। आज यह विभिन्नता सर्वत्र देखने मे आती है, यह विचित्राभास देखने में आता है कि एक ही मुह से 'शांति शांति' 'युद्ध युद्ध' जिस मुह से वह शांति शांति की बात करते हैं, उसी मुह से युद्ध युद्ध की बात भी करते हैं। ऐसे समय में इस तरह के कंवेंशन से कहां तक मानव समाज का कल्याण होने वाला है, इस बात की कभी कभी आशंका होने लगती है। फिर भी जो उदात्त भाव इस संकल्प

में हैं, उन का एक भी इस सदन का सदस्य विरोध कैसे कर सकता है? हर एक व्यक्ति इन का हार्दिक समर्थन ही करता है और मैं समझता हूं कि दूसरे देश भी इन का हार्दिक समर्थन करते हैं।

जो हमारा संयुक्त राष्ट्र संघ है उस के अन्दर विभिन्न सांस्कृतिक और आर्थिक संस्थाएं काम कर रही हैं, खासकर जो संयुक्त राष्ट्र शिक्षा, विज्ञान और सांस्कृतिक संस्था है, जिस के तत्वावधान में इस कंवेंशन का निर्माण हुआ है। उस के काम ऐसे हो रहे हैं जिन से जो संघर्षमय स्थिति इस संसार में है उस के सुधार में बड़ी सहायता मिलती है। एक तरफ राजनीतिज्ञ लोग संघर्ष पैदा किया करते हैं, दूसरी तरफ से संयुक्त राष्ट्र की जो यह संस्था है वह पारस्परिक सहमति के जरिए, सांस्कृतिक क्षेत्र में हो चाहे वैज्ञानिक क्षेत्र में, अथवा शिक्षा के क्षेत्र में, हर देश के लोगों को एक मंच पर ला कर आपस में सौहार्द, प्रेम भाव और शांति की भावना बढ़ाती है। यह एक अभिनन्दनीय उद्देश्य है और इसी संस्था के तत्वावधान में १४ मई, १९५४ में जिस कंवेंशन का समर्थन हुआ, और जिस को भारत के प्रतिनिधित्व ने हस्ताक्षर कर के मंजूर किया, आज इस सदन द्वारा उस का अनुमोदन और समर्थन होना जरूरी है।

मेरा ख्याल है कि जिस तरह से रेड क्रास की संस्था है जो युद्ध के बीच में भी पीड़ित जनता की सहायता करती है उसी तरह से यह संस्था काम करेगी। जो हमारी सांस्कृतिक सम्पत्ति है, जो हमारी सांस्कृतिक और कला की वस्तुएं हैं, वे चाहे किसी भी देश की क्यों न हों, किन्तु वे एक देश तक ही सीमित नहीं हैं। सांस्कृतिक सम्पत्ति किसी व्यक्ति विशेष की नहीं होती वह एक राष्ट्र की ही नहीं सम्पूर्ण मानव समाज की होती है। ऐसे सामानों की रक्षा के लिए जो यह कंवेंशन है उसका मैं हृदय से समर्थन करता हूं। और उम्मीद करता हूं कि देश के जिन लोगों ने अब तक इस का समर्थन नहीं किया है वे जल्दी ही उसका समर्थन करेंगे और चाहे कुछ हो जाए, इस संघर्षपूर्ण समय में किसी भी ऐसी अन्तर्राष्ट्रीय संस्था को हर प्रकार का सहयोग मिलेगा। भगवान न करे, ऐसे संघर्ष की स्थिति कभी हो, लेकिन अगर कभी ऐसा समय आए भी तो भी इन कंवेंशनों का ख्याल कर के हम बर्बरता और असभ्यता का रूप धारण न करें। इस अन्धकारमय परिस्थिति में सांस्कृतिक सम्पत्ति की रक्षा करने और मानवता से नीचे न गिरने का जो संकल्प है, वह सदा हमारे सामने रहेगा और यह हमारे देश और संसार के लिए कल्याणकारी होगा, ऐसी मेरी आशा है।

इन शब्दों के साथ जो संकल्प सदन के सामने रक्खा गया है, मैं उस का समर्थन करता हूं।

पंडित ज्वा० प्र० ज्योतिषी (सागर): उपाध्यक्ष महोदय, मैं आप का बहुत बहुत आभारी हूं कि आप ने प्रथम बार इस सदन में मुझे इस महत्वपूर्ण विषय पर अपने विचार व्यक्त करने का मौका दिया है।

आज संघर्ष और युद्ध के विस्फोट पर खड़ी इस दुनिया के बीच कोई आवाज, शांति की आवाज को उठाने वाला जो यह कंवेंशन सदन में आया मैं इस का हृदय से समर्थन करता हूं।

आज दुनिया के आदमी लड़ते झगड़ते रहे। उन में एक दूसरे का खून पीने की भावना रहे, यह हो सकता है। लेकिन मनुष्य की जो वास्तविक मनुष्यता है वह उसके अन्तरतम की ऐसी वस्तु है जो उसे दूसरी तरफ खींचने की कोशिश करती है। हम आर्थिक दृष्टि से, राष्ट्रीय दृष्टि से, भौगोलिक दृष्टि से अलग अलग बसे हुए हैं। यह चीज हम में जातिवाद और अलगाव पैदा करती है लेकिन उन के परे कुछ तत्व हैं जो हम सब को एक करते हैं। समग्र मानवता

[पंडित ज्वा० प्र० ज्योतिषी]

को एक करते हैं। हमारी सांस्कृतिक चीजों जो हैं, हमारे कला के अनुष्ठान जो हैं, हमारे चित्र और चित्रकला की जो निर्मित की हुई वस्तुएं हैं, उनमें मानवजाति को एकता के सूत्र में ग्रथित करने वाले तत्व निहित हैं। उन तत्वों की तरफ जब हम देखते हैं, तभी हमको युद्ध की विभीषिका के मध्य एक आश्वासन मिलता है, एक भरोसा मिलता है कि इस सारे संघर्ष के बावजूद भी, ऐटम बमों के बावजूद भी, दिन-प्रतिदिन रॉकेटिक उपादानों की दिशा में ले चलने वाली रेल-पेल के बावजूद भी, एक दिन आएगा जब कि हम इस संघर्ष से बाहर हो कर मानवता की बात कर सकेंगे और 'एक विश्व' जैसी वस्तु को स्थापित कर सकेंगे और संसार से युद्धों को खत्म कर सकेंगे। यह जो कंवेंशन के रैटिफिकेशन का प्रस्ताव आया है, यह हमारे लिए एक आश्वासन है। इस के लिए मत प्राप्त करने में हम ऐसी स्थिति के लिए प्रयत्नशील हैं जिस में कि हम पारिस्परिक संघर्षों को खत्म कर दें। उपाध्यक्ष महोदय, देश के अन्दर जो संस्कृति और कला में स्थान हैं उन्हें ने इस देश के समाज को पिछले वर्षों में जीवित रखा है। दूसरों देशों में भी जो ऐसे ऐसे कलात्मक स्थान हैं उन्हों ने उन देशों को ताकत दी है। इस लिए उनको सुरक्षित रखना निहायत जरूरी है। हम इस चीज को मानते हैं कि जहां भी लाइब्रेरिया जलायी गयी, जहां भी सांस्कृतिक वस्तुओं का विनाश किया गया वहां मानवता के साथ जघन्यतम अन्याय हुआ। एक दो मनुष्यों का या हजार या दस हजार मनुष्यों का खत्म हो जाना बुरी बात है, वह नहीं होनी चाहिए। लेकिन मनुष्य की आत्मा उसके साहित्य में निहित है। मनुष्य की आत्मा उन चित्रों में निहित है जिन चित्रों में हजारों वर्षों के मनुष्य सपने और मनुष्य की सुन्दर सुरन्दर कल्पनायें चित्रित हैं। प्राचीन काल में लोगों ने चिन्तन किया था और जिन सांस्कृतिक तत्वों को उन्होंने अपने जीवन में प्राप्त किया था उन-को साम के गीतों में और ऋग्वेद में मंत्रों के रूप में याद रखा था ताकि आने वाली दुनिया उनको भूल न जाये। जो संस्कृति उन्होंने समाज को प्रदान की थी वह संसार से तिरोहित न हो जाये। इसलिये ऐसी चीजों को सुरक्षित रखना बहुत जरूरी है।

संयुक्त राष्ट्र संघ में इस तरह की बात आयी। समझदार देशों ने युद्ध की विभीषिका में भी इस तरफ ध्यान दिया यह बड़ी कल्याण-कर बात है। हमारे इस सदन की माननीय सदस्य श्रीमती इला पालचौधरी ने कहा कि हमारी इस सरकार ने तीन वर्ष क्यों लगाये? मैं यकीन करता हूं कि हमारी सरकार सांस्कृतिक वस्तुओं की रक्षा करना चाहती है, बल्कि वह तो युद्ध तक को खत्म करना चाहती है।

15·12 hrs.

[MR. SPEAKER *in the Chair*]

जो राष्ट्र युद्ध को ही खत्म करने के पक्ष में हों, जो मनुष्य को खत्म न करना चाहता हो, वह मनुष्य की कला को कैसे खत्म कर सकता है। जो यह प्रस्ताव है इस का मैं हृदय से अनुमोदन करता हूं और मेरा विश्वास है कि यह चीज इस दुनिया को शान्ति, प्रेम और एकता की तरफ बढाने में सहायक होगी।

पाकिस्तान हमारे नजदीक है। वह हम पर तिलमिलाता रहता है। हमको उसके बरताव से आशंका है कि कभी युद्ध भी हो सकता है। दिल्ली के समीप जो सांस्कृतिक स्थल हैं, उनको पाकिस्तान वालों के बुजुर्गों ने और हमारे बुजुर्गों ने मिलकर बनाया है। मेरा तो विश्वास है कि पाकिस्तान के लोगों के मन में भी यह कल्पना

होगी कि हिन्दुस्तान में जो आगरे का ताजमहल है, या जो दिल्ली की कुतुब मीनार है उनके और हमारे बुजुर्गों ने मिलकर बनाया है। हम सब एक हैं। इस तरह का भाव उनके मन में भी, मैं समझता हूं कि आना होगा और इस तरह से युद्ध से उनको विरत करने की भावना उनके मन मे जगाता होगा।

एक बार फिर मैं इसका समर्थन करता हूं।

Shri C. R. Pattabhi Raman (Kumbakonam): Mr. Speaker, Sir, we are here to ratify the Hague Convention of 1954 for the protection of cultural property which has been signed by the representatives of the Government of India and it behoves us as the representatives of the people today to ratify this. While doing so, may I with your leave, refer to some aspects of this Convention which I submit deserve mention.

There are Conventions of the years 1899 and 1907 both of which envisage the protection of national and international cultural arts and monuments. Then we have the Washington Convention of the year 1935 and the present Convention of 1954 is the culmination of these previous international agreements for the protection of cultural property.

I find, Sir, that all these treaties—I say this as a humble student of international law—are limping all the time. International morality is always supposed to be different from private morality. Until we are able to equate them and bring one close to the other, there is not going to be lasting peace anywhere in the world. What was regarded wrong in private law was until the other day considered a meritorious act in international law. Therefore, we have a vicious and pernicious clause which is referred to as *si sic stantibus* clause in Latin which means that a treaty is in force so long as existing things continue, which really means nothing: in other words, if you permit me to say so, nonsense. Any contracting party was the supreme judge as to whether existing things continued or not.

I shall give the House one or two examples of *si sic stantibus* principle which is seen in these conventions. Article 4, sub-clause 2, of this Convention says:

> "The obligations mentioned in paragraph 1 of the present Article may be waived only in cases where military necessity imperatively requires such a waiver."

We have only to read it to see how many back-doors have been left open to the contracting parties to wriggle out of the Convention. If military necessity imperatively requires a waiver there can be a waiver unilaterally by a party. But then we must make the best of a bad bargain.

The high contracting parties today have not yet realised the folly of war of destruction, and till they realise it we have to make the best of a bad bargain. Then I am troubled about one aspect of the definition which I am sure our representatives in international bodies will bring to the notice of the proper authorities.

After all this Convention is a result of a meeting of the UNESCO in 1954 at the Hague. We have to go much further than that. We want the United Nations to act as a whole. I find that in article 1, clause (a) the reference is to monuments of architecture, art or history, whether religious or secular. It may be quite open to some of the high contracting parties to say that a place of worship is not a monument. Most of the temples, fortunately some of them, have been untouched by marauders are in the Southern part of India. For instance the famous Buddhist centre of art, Sanchi a place of worship today may just be knocked out of the definition on the plea that it is technically not a monument. I hope this will be borne in mind by our representatives

[Shri C. R. Pattabhi Raman]

in future parleys affecting the culture monuments and objects of art.

I also find that emblems have been provided for in article 16, clause 1 of which says:

> "The distinctive emblem of the Convention shall take the form of a shield, pointed below, per saltire blue and white (a shield consisting of a royal-blue square, one of the angles of which forms the point of the shield, etc., etc.)

It is similar to the red cross that is put on ambulance vehicles which take the wounded people from the front. In the same way a red cross put on hospital buildings protects that place from bombers. These emblems must be flashed on top of these cultural buildings. If buildings with this emblem contain movable cultural property then they enjoy some sort of immunity. But I find that if any of the cultural sites are near—as my hon. friend Prof. Mukerjee has pointed out—a railway station or a lighthouse or a broadcasting station, they will not have any immunity. It looks as though our Government must now take good care to remove all these lighthouses or railway stations or broadcasting stations from anywhere near the old temples, or wherever these cultural objects are if they are to be preserved, because the moment the other party feels these are near an industrial area or a light house or railway station, he can bomb it. This is dangerous so far as the objects of art are concerned. That is another danger which will more or less nullify this convention, because, one party will have only to say that it is near a military target and there will be an end of it.

But, all this loses a good bit of meaning in view of the intercontinental ballistic missiles that we are facing today. I do not know whether human igenuity is going to control these ballistic missiles so perfectly, and how far all this will go in this age of atomic warfare. Any way, I am glad that the more horrible and the more devastating these new weapons are, the better are the chances for peace. They would, I sincerely hope, shake the people into the reality and make them realise the futility of war and how destructive future wars are going to be. It is only in that way, I think, that war will be outlawed. On whatever else there is unanimity or not, I have no doubt, with regard to the outlawry of war, there is unanimity in this House. Preservation of cultural objects even with these inter-continental ballistic missiles is a good thing. That does not matter. We have got to make a start and I am glad we are making a start.

The days have gone when people like Napoleon were praised. They were looting objects of art and bringing them to their capitals. Mussolini and Goering and others like them have become objects of hatred. They looted other countries and brought their objects of art, without the consent of the people, to their countries. That will not be done now. We, in India, have suffered a lot from marauders. People were fanatic, it does not matter to what religion they belonged. You have Martand in Kashmir. Go to Hyderabad. In Hampi, the sight will make you cry, beautiful idols with noses broken; temple stones used for mosques; British soldiers ruining forts in Delhi. It is not confined to one community or religion. The fact is that a lot of damage and depredation had been done to valuable cultural property and monuments. It is high time attempts are made to protect them.

There is also a Register. I find you can register these monuments and cultural objects of art in the International Register. There, again, the difficulty is this. These atomic powers—so far as I know, there are three now: the U.S.A., the U.S.S.R. and the U.K.; and we may have one or two more coming later on, on the stage—I do not think, they have all

joined in this. It is a shame that they are not coming into it as openly as they are expected to do. Unless they come into it, with atomic war possible on or going to be on, which, God forbid, all this loses meaning. I am very glad that nations with some idealism behind them, small nations they may be, that does not matter, have given a start and a good number of them have signed this Convention. I sincerely hope that attempts will be made to preserve all objects of art.

It is as important to preserve them in peace time as in war time. With great respect, I agree with my hon. friend Shri H N. Mukerjee. A great deal of damage is being done to them in peace time, while repairing them I find some repair work done to some monuments makes them look ghastly. New cement in an ancient monument, if it is visible, will be a real tragedy. Nagarjunakonda has been referred to. You have Kanchi There are 108 temples there. There is the famous Kailasanatha temple in Shiva Kanchi. The rock is very old. It is there from the Buddhist times. The stones are very old and crumbling. That has got to be protected. As I said in the beginning, you will have to take care, with this Convention on, not to have any radio station or a railway station or worst of all, an industrial centre there. I hope there will be some co-ordination between the Education Ministry and the other Ministries, because, the moment one of the contracting parties is able to say, that here is a strategic point, a lighthouse or an industrial area, they can bomb that area using the escape clause to which I have referred.

I sincerely hope that all this will be borne in mind.

Dr. K. L. Shrimali: Sir, I am very grateful to hon. Members for the unanimous support which they have given to this Resolution. In ratifying this Convention, we have again re-asserted the cultural, spiritual and moral values for which our country stands. Human society has to decide whether it stands for war or peace, for culture or barbarism, for love or hatred. As far as this country is concerned, we have made our choice. We stand for peace, for culture and for moral and spiritual values. I am therefore, grateful to the Members for the support which they have given to this Resolution.

There are one or two points which have been raised. It was suggested by Shri H. N. Mukerjee that we have been indifferent to our own cultural heritage. I would like to inform him that we are still negotiating as far as the India Office Library is concerned. We shall continue to negotiate. We have a claim on that Library.

With regard to Nagarjunakonda also, it was a painful decision which the Government had to take. But, we took that decision not because we were indifferent to cultural heritage, but because of other things required us to take that decision. As I said, it was a painful decision which the Government had to take.

This document.....

Shri Ranga: On a point of information, may we have an assurance that what all can be got out of the excavations at Nagarjunakonda would either be placed on that hill or such of them as cannot be accommodated there, will be shifted to Amravati or other museum instead of leaving them to be drowned in the water?

Dr. K. L. Shrimali: Government are making efforts to protect everything that can possibly be protected.

With regard to this document, I do not think it is a perfect document. There are provisions under which this Convention could be revised, provided the contracting party agreed I hope the suggestions which have been made by hon. Members will be taken into consideration at the appropriate time.

I would like to thank the Members again for the support which they have given to this Resolution.

Mr. Speaker: The question is:

"This House approves the Convention for the protection of cultural property in the event of armed conflict, as passed at the Hague on the 14th May, 1954 and signed by the representatives of the Government of India and of the Governments of certain other countries, and is of the opinion that the said convention should be ratified by the Government of India."

The Resolution was adopted.

REPRESENTATION OF THE PEOPLE (CONDUCT OF ELECTIONS AND ELECTION PETITIONS) RULES, 1956—*contd.*

Mr. Speaker: We shall now take up the item *re.* Elections rules that had been held over I put Motion No. 2 by Shrimati Renu Chakravartty. This relates to the modification of the rules relating to the election, of change over from the present system to the marking system, if and when and where the Election Commission chooses to introduce that system

The question is:

"This House resolves that in pursuance of sub-section (3) of section 169 of the Representation of the People Act, 1951, the following provisos be added to sub-rule (1) of new rule 41A of the Representation of the People (Conduct of Elections and Election Petitions) Rules, 1956 as further amended by the Notification No. S.R.O. 1993 A dated the 18th June, 1957, laid on the Table on the 17th July, 1957, namely:—

'Provided that such polling stations are not situated in rural areas

Provided further that before notifying the polling station the opinion of the recognised parties is taken and a majority of them agree to the notification.'

This House recommends to Rajya Sabha that Rajya Sabha do concur in the said resolution"

Lok Sabha divided. Ayes 40, *Noes* 147.

Division No. 39] AYES [15.25hrs.

Banerjee, Shri S. M.
Braj Raj Singh, Shri
Chakravartty, Shrimati Renu
Dasgupta, Shri
Dige, Shri
Elias, Shri M.
Gaikwad, Shri B. K.
Ghosal, Shri
Ghose, Shri S.
Godsora, Shri S. C.
Goundar, Shri Shanmuga
Gupta, Shri Sadhan
Imam, Shri Mohamed
Iyer, Shri Easwara
Katti, Shri D. A.
Kodiyan, Shri
Kumaran, Shri
Kumbhar, Shri
Kunhan, Shri
Majhi, Shri R. C.
Manay, Shri
Menon, Shri Narayanankutty
Mukerjee, Shri H. N.
Nair, Shri Vasudevan
Nayar, Shri V. P.
Pandey, Shri Sarju
Parvathi Krishnan, Shrimati
Patil, Shri Nana
Patil, Shri U. L.
Prodhan, Shri B. C.
Ramam, Shri
Rao, Shri D. V.
Reddy, Shri Nari
Sharma, Shri H. C.
Siva Raj, Shri
Sugandhi, Shri
Tangamani, Shri
Thakore, Shri M. B.
Warior, Shri
Yadav, Shri

NOES

Achar, Shri
Arumugham, Shri R. S.
Arumugham, Shri S. R.
Bakliwal, Shri
Banerjee, Shri Pramathanath
gangshi Thakur, Shri
Barman, Shri
Barupal, Shri P. L.
Basappa, Shri
Basumatari, Shri
Bogil Bhai, Shri
Bidari, Shri
Borooah, Shri P. C.
Bose, Shri P. C.
Brahm Perkash, Ch.
Chandra Shanker, Shri
Chandramani Kalo, Shri
Chaturvedi, Shri
Chum Lal, Shri
Dasappa, Shri
Das, Shri K. K.
Das, Shri N. T.
Das, Shri Shree Narayan
Daljit Singh
Deb, Shri N. M.
Deo, Shri Shanker
Desai, Shri Morarji
Dinesh Singh, Shri
Dube, Shri Mulchand
Eacharan, Shri I.
Elayaperumal, Shri
Ganapathy, Shri
Gandhi, Shri Feroze